

OA/195/87

CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN  
HON'BLE MR. P.M. JOSHI : JUDICIAL MEMBER

6

29/1/1988

Heard Mr. G.A. Pandit and Mr. J.D. Ajmera learned counsels for the applicant and the respondents respectively. Mr. Pandit requests for some time for which Mr. Ajmera has no objection. Allowed. The case is adjourned to April 12, 1988. *for admission & further direction.*

*P.H. Trivedi*

( P.H. TRIVEDI )  
VICE CHAIRMAN

*P.M. Joshi*

( P.M. JOSHI )  
JUDICIAL MEMBER

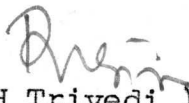
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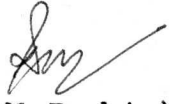
O.A./195/87

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman  
Hon'ble Mr. P.M. Joshi .. Judicial Member

12/04/1988

Heard learned advocates Mr. G.A. Pandit and Mr. J.D. Ajmera for the applicant and respondents respectively. The Answer Book have been brought by the officer but Mr. Ajmera states that he is ready to show them to the Tribunal, <sup>but</sup> he is not willing to show them to the learned advocate for the petitioner. Mr. Pandit for the petitioner states that in that case he would not detain the officer for document, but would like some time to make his submissions for admission for which he wants one week time. The case accordingly adjourned to 25th April, 1988 for admission.

  
( P H Trivedi )  
Vice Chairman

  
( P M Joshi )  
Judicial Member

\*Mogera

OA/195/87

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CORAM : HON'BLE MR. P. H. TRIVEDI : VICE CHAIRMAN  
HON'BLE MR. P. M. JOSHI : JUDICIAL MEMBER

02-05-1988

Heard learned advocate Mr. G. A. Pandit for the applicant.  
Mr. Pandit says that he desires to withdraw the case <sup>as the applicant</sup> ~~that he~~  
has passed the written examination and called for interview.  
The case does not now require to be pursued. The case is  
disposed of as withdrawn.

*P. H. Trivedi*  
( P. H. TRIVEDI )  
VICE CHAIRMAN

*P. M. Joshi*  
( P. M. JOSHI )  
JUDICIAL MEMBER

Shah/-